



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Feb/202223/21 dated 22/02/2023 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical – 2	Consultant
2	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

MANUAL CASES

Case No.	A-01																
Meeting No.	NC/3/MEET/Feb/202223/21																
Date	22/02/2023																
Firm’s Name	M/s Arochema Ingredients Private Limited																
HQ F. No.	HQRNORMAPPLY00001494AM23/DES-III																
RLA F. No.	26AX04000023AM23																
Advance Authorization No. and Date	2611000623 dated 20/06/2022																
Subject	Request of M/s Arochema Ingredients Private Limited for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 2611000623 dated 20/06/2022																
Decision: Shri R. Kumarasamy, VP (Site Operation) and Shri Shivananda Shetty, Head – Finance had attended the Personal Hearing and explained firm’s case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to revise adhoc norms as under:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">ORCANOX</td><td rowspan="2">1 kg</td><td>1</td><td>SCLAREOLIDE (90% purity)</td><td>1.4987 kg</td></tr><tr><td>2</td><td>TERT - AMYL ALCOHOL</td><td>2.64 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	ORCANOX	1 kg	1	SCLAREOLIDE (90% purity)	1.4987 kg	2	TERT - AMYL ALCOHOL	2.64 kg
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		2	TERT - AMYL ALCOHOL	2.64 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Meeting ended with thanks to Chair and participants
